

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 57 of 2021

.....
Jatadhari Prajapati, aged about 70 years, son of Doman Prajapati, resident of village Kelhar, P.O. and P.S. Patan, District-Palamau (Jharkhand)

..... **Petitioner**

Versus

1. The State of Jharkhand
2. Arun Pandey, Chief Branch Manager, State Bank of India, Main Branch, Katchri Chowk, P.O. & P.S. Daltonganj, District-Palamau, Jharkhand
3. Sanjay Mittal, Chief Branch Manager, Punjab National Bank, Branch-Dalgonganj, P.O. and P.S. Daltonganj, District-Palamau, Jharkhand
4. Arvind Singh, Erstwhile Branch Manager, State Bank of India, Branch-Patan, P.O. and P.S.-Patan, District-Palamau, At present Rajmahal, Sahebganj, Jharkhand
5. S.P. Gupta, Erstwhile Branch Manager, State Bank of India, Branch-Chiyanki, P.O. and P.S. Chiyanki, District-Palamau at Present-Danda, Garhwa, Jharkhand

..... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Md. Faruque Ansari, Advocate,

For the Opp. Parties : Mr. Prabhash Sinha, Advocate

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03/Dated:13/04/2021:

Heard, Md. Faruque Ansari, learned counsel for the petitioner and Mr. Prabhas Sinha, learned counsel for the Opposite Parties.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

After some arguments, Mr. Faruque Ansari, learned counsel for the petitioner seeks permission to withdraw this criminal miscellaneous petition with liberty to file the petition in course of

trial if he is able to prove still the case against the opposite party nos.
2 to 5 are made out and the trial court will consider the same.

This criminal miscellaneous application is permitted to be
withdrawn with the aforesaid liberty.

(Sanjay Kumar Dwivedi, J.)